

GOVERNMENT OF ANDHRAPRADESH
HEALTH, MEDICAL & FAMILY WELFARE

From

To

Dr. D. Hemalatha Devi, MD.,
Superintendent, FAC
Government General Hospital,
Kakinada, Kakinada Dist.

✓ The Hon'ble Consultant (Judicial),
National Green Tribunal,
Prinicipal Bench,
New Delhi.

Rc.No.3777-270/A2/LP/2017, dated 23/03/2023.

Respected Sir,

Sub:- GGH Kakinada – Order dated 23/1/2023 passed in M.A. No.98/2022 in original application No. 180/2021 Mukul Kumar Applicant versus State of Uttar Pradesh & Ors. Respondent(s) – Remedial action against non-compliance of Bio-Medical Waste (BMW) Rules, 2016 – report submitted – Regarding.

- Ref:-
- 1) Copy of the Order dated 23/01/2023 passed I M.A. No.98/22 in original Application No. 180/21 Mukul Kumar versus State of Uttar Pradesh & Ors. Respondents(s) received by this office through the Collector & District Magistrate, Kakinada through Email. Dt. 1/2/2023.
 - 2) This office Rc.No.356/A2/2023, dt. 10/02/2023 addressed to the Civil Surgeon Residential Medical Officer who is in charge of the Bio-Medical Waste & Sanitation of the Hospital.
 - 3) Report submitted by the Civil Surgeon Residential Medical Officer who is in charge of the Bio-Medical Waste & Sanitation of the Hospital.

Kind Attention to the references cited, this office has called for report from the Civil Surgeon Residential Medical Officer of this Hospital in the reference 2nd cited, In the reference 3rd cited the Civil Surgeon Residential Medical Officer, Government General Hospital, Kakinada who is in charge of the Bio Medical Waste has submitted a compliance report along with details to this office on the orders issued on the M.A.No.98/22 in original application No. 180/21 Mukul Kumar versus State of Uttar Pradesh & Ors. Respondents(s), the same is herewith submitted for favourable consideration in the following table.

Most of the Health Care Facilities [H.C.F.] have resorted to the following violations:	Report /remarks.
Dumping of Covid-19 waste in open areas inside the hospitals.	: Not done in open areas, kept in separate Room for Covid Waste until the pickup the EVB Technologies
Stray animals scattering such waste all round.	: stray animals are not allowed in to the campus
Burning of waste leading to breathing problems in the patients.	: Waste not burnt in the campus
Unscientific collection and transportation of waste.	: Waste collection is done in Scientific way and daily Biomedical Waste Transporting through EVB Technologies Vehicle, Municipal Waste transported through the Municipality Vehicle
Failure to sanitize and disinfect the vehicles parked in the hospitals.	: Vehicles parked in the hospital are sanitized and disinfected regularly from time to time
Long range of area for handling by individual facility.	: Sanitary workers collect the material through Trolley from the Wards, & O.P. Blocks
Similar facility catering to several hospitals simultaneously	: Not applicable
Only one vehicle collecting the entire waste beyond its capacity.	: Two Vehicle for collection of Bio Medical Waste i.e. one is Covid Bio Medical Waste and another one is Non Covid Bio Medical Waste

Not collecting the waste on daily and regular basis.	:	Collecting Daily by EVB Technologies, and Two times in view of Covid
Untrained staff handling Bio-Medical waste unscientifically.	:	All are Trained Staff
Non-compliance of barcode and G.P.S. requirement.	:	utilized Barcode Covers which is supplied by the Sanitary Agencies
Use of contracted vehicles by the facilities.	:	EVB Technologies Vehicles
Not washing disinfecting empty waste containers.	:	all Containers wash and disinfected
Absence of adequate monitoring.	:	Monitoring by the C.S.R.M.O. & Health Inspector, Hospital Administrator
Not maintaining proper record.	:	Maintaining proper record by the Health Inspector
Disposal in general bins meant for municipal waste.	:	Disposal in general bins meant for municipal waste, which was supplied by the Municipal Corporation
Failure to create awareness about the precautions to be taken by the handlers, workers and the citizens.	:	create awareness about the precautions is conducted by the EVB Technologies & Hospital Administrator SICNS maintaining's per monthly basis
The National Green Tribunal [N.G.T.] in its report mentioned the gaps in compliance on the following aspects:	:	
Health Care Facilities are operational without authorization.	:	Authorization is available which was issued by the A.P. Pollution Control Board
Coverage of Common Biomedical Waste Treatment Facilities [C.B.W.T.F.s] for all the H.C.F.s [bedded and non-bedded]	:	Yes done by EVB Technologies, Rajamahendravaram
Adequate number of C.B.W.T.F.s.	:	Adequate
Deep burial pits for disposal of bio-medical waste.	:	at EVB Technologies, Rajamahendravaram/Present
Assessment of available treatment capacity [common as well as captive] and additional requirement.	:	Additional Requirement
District wise data on bio-medical waste management.	:	Yes Present
Implementation of Barcode system.	:	yes
Online Continuous Emission/Effluent Monitoring System [O.C.E.M.S.] installation and transmission of data to the Central Pollution Control Board [C.P.C.B.] by C.B.W.T.F.s and captive incinerators.	:	-
Covid-19 Bio-Medical Waste Management.	:	done

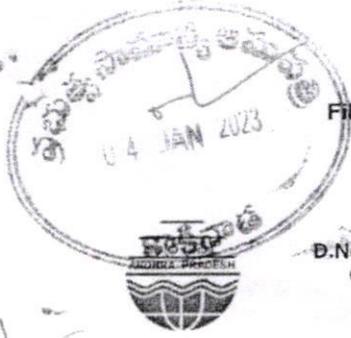
In this connection I am herewith submitting the necessary documents for favourable consideration and request to kindly issue necessary directions.

Yours faithfully

D. Hemalata

A. B. H.
SUPERINTENDENT
GOVT. GENERAL HOSPITAL, KAKINADA

Copy submitted to the District Collector & Magistrate, Kakinada District, Kakinada or information.



File No. APPCB-11025/11/2019-EE1-APPCB

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ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada – 520 008
Phone. No:0866-2436200, Website : www.pcb.ap.gov.in

RENEWAL OF CONSENT, HW AUTHORIZATION & BMW AUTHORIZATION ORDER

Consent Order No: APPCB-11025/11/2019-EE1-APPCB 02/01/2023

CONSENT is hereby granted to operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under and Authorisation under Rule 10 of the Bio-Medical Waste Management Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Government General Hospital,
Raja Ramohan Roy Road,
Kakinada, Kakinada District
E – Mail: supdtgghkhd@yahoo.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the Health Care Facility (HCF) to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Washings	213 KLD	Shall be treated in STP. The treated waste water shall be used for green belt development / toilet flushing / HVAC purposes. Remaining treated waste water, if any shall be discharged into the municipal sewer.
2.	Domestic	95.85 KLD	

ii. Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1.	Attached to 2 x 125 KVA, 1 x 75 KVA, 1 x 50 KVA, 1 x 40 KVA & 1 x 10 KVA DG Sets	–

iii. HAZARDOUS WASTE AUTHORIZATION (FORM – II) [See Rule 6 (2)]:

M/s. Government General Hospital, Raja Ramohan Roy Road, Kakinada, Kakinada District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Used Oil from DG Sets	5.1 of Schedule – I	150 LPA	Shall be routed through M/s. APEMC to APPCB authorized re-processors /recyclers (as recyclable waste)

File No.APPCB-11025/11/2019-EE1-APPCB

BMWM AUTHORISATION

(Rule 10 of the Bio-Medical Waste Management Rules, 2016)

This authorization is for generation, segregation and safe-disposal of Bio-Medical Waste which is issued to M/s. Government General Hospital, Raja Ramohan Roy Road, Kakinada, Kakinada District subject to the terms and conditions.

This authorization is valid for 1065 beds of the HCF with the following Bio Medical Waste generation:

Type of Waste category	Quantity
Yellow	5367.6 Kg/month
Red	2236.5 Kg/month
White (Translucent)	447.3 Kg/month
Blue	894.6 Kg/month

This order is valid for operation of Health care facility (HCF) by M/s.Government General Hospital, Raja Ramohan Roy Road, Kakinada, Kakinada District with capacity of 1065 beds only.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B, C & D enclosed to this order.

This combined order of Consent, Hazardous Waste Authorization & Bio Medical Waste Authorization shall be valid for a period ending with the 31.03.2023 for a capacity of 1065 beds.

PRAVIN KUMAR IAS, MS(PK), O/o MEMBER SECRETARY-APPCB

To
M/s.Government General Hospital,
Raja Ramohan Roy Road,
Kakinada, Kakinada District

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action.

File No.APPCB-11025/6/2020-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2436200, Website: www.pcb.ap.gov.in

RED CATEGORY
Renewal of CONSENT, HW AUTHORIZATION AND BMW AUTHORISATION ORDER

Consent Order No : 605/APPCB/VSP/KKD/BMWM/CBMWTF/2004

27/01/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under and Authorisation under Rule 10 of the Bio-Medical Waste Management Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. EVB Technologies,
R.Sy.No.560, Kanavaram, Pallakadiyam (V),
Rajanagaram (M), East Godavari District.
E-mail: evbtechmcr@gmail.com,
manager@evbtechnologies.in

(Hereinafter referred to as 'the Applicant') authorizing to operate the Common Biomedical Waste Treatment Facility to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Process & Washings	2.5 KLD	Onland for irrigation within the premises after treatment in ETP.
2.	Domestic Effluents	0.25 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
1.	Attached to Incinerator of capacity 1 X 100 Kgs/hr	--
3.	Attached to 1 x 55 KVA DG Set	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6(2)]:

M/s. EVB Technologies, R.Sy.No.560, Kanavaram, Pallakadiyam (V), Rajanagaram (M), East Godavari District is hereby granted an authorization to operate a facility for collection, reception, transport and disposal of the following wastes with quantities as below:

- HAZARDOUS WASTES WITH DISPOSAL OPTION:

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S. No	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Incineration ash	37.2 of Schedule - I	40 Kg/day	Shall be routed through M/s. Andhra Pradesh Environmental Corporation Limited (M/s. APEMCL) so as to dispose to TSDF, Parawada, Visakhapatnam district for landfill.
2.	ETP sludge	37.1 of Schedule - I	100 Kg/Annum	
3.	Waste Oil	5.1 of Schedule - I	300 LPA	Shall be routed through M/s. APEMCL so as to send to authorized reprocesses / recyclers.

BMWM AUTHORISATION

(Rule 10 of the Bio-Medical Waste Management Rules, 2016)

M/s. EVB Technologies is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of biomedical waste on the premises situated at R.Sy.No.560, Kanavaram, Pallakadiyam (V), Rajanagaram (M), East Godavari District.

This order is valid to collect, transport, treat and Safe disposal of Bio-medical Waste generated from the Health Care Establishments located in Kakinada District in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments thereof and the guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities issued by Central Pollution Control Board & APPCB.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B C & D enclosed to this order.

This combined order of Consent, Hazardous Waste & Bio-medical Waste Authorization shall be valid for a period ending with the 31st Day of January, 2026.

B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

DR.

To
M/s. EVB Technologies,
R.Sy.No.560, Kanavaram, Pallakadiyam (V),
Rajanagaram (M), East Godavari District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action.